

SHRI SAMAR GUHA (Contai): Sir, my half-an-hour discussion is to be raised this evening. (*Interruptions*)

MR SPEAKER At 5 o'clock we will have it Do not worry about it Even if it is swallowed up by this discussion, it will be postponed to the next day Do not worry about it

SHRI SURENDRA MOHANTY (Kendrapara): Sir, I am grateful to you for having allowed me to raise the matter—

MR SPEAKER I was very sorry. You were angry But I was not aware of it I am sorry I have allowed you today

13 02 hrs

PRESIDENTIAL AND VICE-PRESIDENTIAL ELECTIONS (AMENDMENT) BILL

EXTENSION OF TIME FOR PRESENTATION OF REPORT OF JOINT COMMITTEE

SHRI S A KADER (Bombay-Central-South) I beg to move

"That this House do further extend up to the last day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952"

MR. SPEAKER The question is

SHRI SEZHIYAN (Kumbakonam): What is the reason for extending it?

MR SPEAKER I am putting the question The question is:

"That this House do further extend up to the last day of the second week of the next session, the time for the presentation of the Report of the Joint Committee on the Bill to amend the Presidential and Vice-Presidential Elections Act, 1952."

The motion was adopted

13 03 hrs.

MATTERS UNDER RULE 377

(i) **RE DELIMITATION OF CONSTITUENCIES IN ORISSA BEFORE 2ND TERM ELECTIONS**

MR. SPEAKER Now, Shri Mohanty. I saw your motion yesterday. I allow you today

SHRI SURENDRA MOHANTY I am grateful to you for having allowed me to raise the matter on the floor of the House The House will recollect that Orissa is at present under President's rule, and the mid-term election is to be held to constitute a new Legislative Assembly What is agitating the public mind in Orissa is whether the election will be held after delimitation of the constituencies as required in article 82 of the Constitution, and whether the election will be held after the revised electoral rolls or without them

We made a query to the Election Commission, and the Election Commission has written—I quote:

"It is for the Government of India and Parliament to decide when President's rule will be rescinded or terminated."

In that context, I would beg of the Government to let the people know whether they are going to have the election without delimitation or with delimitation According to the Constitution, there can be no choice left. There has to be delimitation before the elections are held Therefore, may I request the Government, through you, to make a statement on this subject and to dispel the misgivings in the public mind which have been caused due to speculations in the press?

SHRI SHYAMNANDAN MISHRA (Begusarai): One point of constitutional importance arises out of this How could the Election Commission write to them to this effect? The Election Commission must be con-